

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 105
(IB)-513(PB)/2019

IN THE MATTER OF:

Varun Kaushal & ors.

.... Applicant/petitioner

Vs.

Emmar MGF Land Ltd.

.... Respondent

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 30.08.2019

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Akash Vajpai, Adv.

For the Respondent

Mr. A.S Chadhiok, Sr. Adv. with Mr. Virender Ganda,
Sr. Adv. with Mr. Amar Gupta, Mr. Divyam Agarwal, Mr.
Arjun Jain, Mr. Daksh Ahluwalia, Mr. Ritesh Kumar,
Mr.Saumay Bhasin, Mr. Taran Singh, Mr. Sanchar
Anand, Ms. Pallavi Kumar, Advs.

ORDER

Learned counsel for the respondent states that reply has been filed and a copy thereof has also been furnished to the counsel petitioner.

Let rejoinder be filed within five days with a copy in advance to the counsel opposite.

In the meanwhile, it is open for the parties to explore the possibility of an amicable settlement.

List on 01.10.2019.

Sdi-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sdi-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)